Central Administrative Tribunal Principal Bench

CP No.666/2018 In OA No.1013/2017

New Delhi, this the 08th day of July, 2019

Hon'ble Mr. Justice L. Narasimha Reddy, Chairman Hon'ble Mr. Mohd. Jamshed, Member (A)

Sudhir Kumar Raman (age about 50 years), Group 'C', S/Shri Raghubir Singh, Working as Reservation Supervisor, N. Rly., computer Reservation Centre, Ghaziabad, R/o H.No.A-409, Sector-9, Vijay Nagar, Ghaziabad.

...Petitioner

(By Advocate: Gaya Prasad)

Versus

Dr. Vinay Kumar, Chief Medical Director, Northern Railway, HQ office, Baroda House, New Delhi.

...Respondent

(By Advocate : Shri Shailendra Tiwari for Shri V.S.R. Krishna and Shri A.K. Srivastava)

ORDER (ORAL)

Justice L. Narasimha Reddy, Chairman:

This contempt case is filed alleging that the respondents did not implement the directions issued by the Tribunal through its order dated 03.08.2018 in OA

No.1013/2017. It was in relation to the release of medical reimbursement.

- 2. The respondents filed counter affidavit and the CP has undergone several stages.
- 3. Today, learned counsel for respondents has placed before us a copy of the order dated 05.07.2019 through which the applicant was sanctioned an amount of Rs.6,00,000/-. It is stated that the applicant was required to furnish his bank account number for remittance of the amount, but he did not come forward and took time for the same.
- 4. The respondents have already sanctioned the amount of Rs.6,00,000/- to the applicant. With this, the order of the Tribunal stands complied with. Accordingly, the CP is closed. The amount shall be remitted to the applicant's account as soon as, he furnishes the account number.

There shall be no order as to costs.

(Mohd. Jamshed) Member (A) (Justice L. Narasimha Reddy) Chairman